

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 33/2024 in Petition No. 161/MP/2024

Subject : Application under Section 94(2) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking urgent hearing of Petition No.161/MP/2024.

Petitioner : Reliance Industries Limited (RIL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Shri Harshit Singh, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL

Record of Proceedings

Member, Shri P. K. Singh, did not participate in the proceedings.

2. Learned counsel for the Petitioner, RIL, submitted that the present IA has been moved by the Petitioner seeking urgent listing of Petition No.161/MP/2024, which has been filed, imploring the Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/connectivity of the Petitioner at Jam Khambaliya ISTS station, in part or full. Learned counsel submitted that the Petitioner has been granted connectivity of 1200 MW to ISTS Jam Khambaliya S/s and, later on, was also granted the Long-Term Access of 1200 MW on 17.3.2023. However, upon the GNA Regulations, 2022 coming into effect, the Petitioner applied for conversion of its LTA of 800 MW out of 1200 MW into GNA, in phases, viz. 500 MW starting from 1.10.2024 and 300 MW starting from 1.3.2026 in terms of the GNA Regulations, and as such, as on date, the Petitioner has an existing connectivity cum GNA at Jam Khambaliya ISTS S/s. Learned counsel submitted that the Petitioner has also applied for the 50 MW GNA for its subsidiary company i.e., Reliance New Solar Energy Limited (RNSEL), as a bulk consumer, which was approved and granted w.e.f. 1.3.2028. However, RNSEL requires to use GNA from 1.10.2024 onwards and accordingly, intends to utilize a part of the above granted 500 MW GNA to the Petitioner for its immediate requirement from 1.10.2024. Learned counsel further submitted that in addition to the above, there are various other plants of the Petitioner and its subsidiary companies located within the Western Region and connected to intra-State transmission system and are eligible to apply for the GNA but are currently not the GNA grantees, and since the Petitioner has surplus GNA, it intends to permit utilization of part of the above granted 500 MW GNA by such

other entities located within the Western Region connected to the Intra-state network under the GNA Regulations.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice in Petition No. 161/MP/2024.

(b) Respondent to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.

4. Accordingly, the Commission disposed of the IA. 33/2024. The Petition will be listed for hearing along with Petition No. 132/MP/2024 on **4.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**